

(iii) Customs duty on import of wood pulp for manufacture of newsprint has been abolished.

(iv) Newsprint is exempted from excise duty.

(d) No, Sir.

(e) The Government has taken following steps to increase the production of paper in view of the increasing demand in the country :

- (i) Import of wood pulp and waste paper has been allowed without restriction of import licence at a low rate of customs duty of 10%.
- (ii) Paper units based on minimum 75% pulp derived from non-conventional raw materials are exempted from compulsory licensing subject to locational policy.
- (iii) Writing and printing paper and uncoated craft paper containing not less than 75% by weight of pulp made from rice and wheat straw, jute, mesta or bagasse and other non-conventional raw material is covered by low rate of excise duty at 5% ad-valorem.
- (iv) Small and large paper mills using agro-residues and other non-conventional raw materials at least upto 50%, are charged excise duty at concessional rate of 10% and 15% respectively against the regular duty of 20%.

#### US Affiliation to Health Institute

572. SHRI SUKDEO PASWAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether National Certification Agency for Health Care Personnel (NCAHP) located at New York (USA) has given affiliation/recognition to any organisation in the country;

(b) if so, the name of the Organisation; and

(c) the details of the course/examination likely to be conducted by NCAHP and the organisation so affiliated?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) to (c). Information relating to National Certificate Agency for Health Care Personnel is being collected from the Ministry of External Affairs and will be laid on the Table of the House.

#### Construction of Additional Floors

573. SHRI MOHAN RAWALE :

SHRI SURENDER PAL PATHAK :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether he has taken any decision on allowing addition of another (third) floor on smaller plots, flats and colonies of weaker sections in Delhi;

(b) if so, the details thereof;

(c) if so, the stage in which the matter is pending;

(d) the time by which the decision is likely to be taken; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) No, Sir. No such decision has been taken.

(b) to (e). Does not arise.

#### Integrated Development of Small and Medium Towns Scheme

574. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government are aware of the slow pace of implementation of the Integrated Development of Small and Medium Towns (IDSMT);

(b) the steps being taken to enhance the pace of progress in this area;

(c) the budgetary allocation for the purpose during the current year; and

(d) the trend of utilisation of the same in earlier years?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) Yes, Sir.

(b) Considering that the entire funding under the earlier IDSMT guidelines comprising a loan and tapping of institutional finance on the scale envisaged was not feasible, the IDSMT

guidelines have been revised. The new guidelines provide for a mix of Central grant, State grant and loans from financing institutions/other sources to take up a package of projects in accordance with city/town development plans. The annual allocation for the Scheme has also been enhanced. Instead of spreading funds too thinly among a large number of small and medium towns, it has been decided to promote integrated development of infrastructure in selected regional growth centres capable of generating economic momentum.

(c) During the current year, an amount of Rs. 35 crores has been allocated for the IDSMT Scheme.

(d) During the first three years of the Eighth Plan (1992—97) the budget allocation made for IDSMT Scheme and Central Assistance released to State Governments/UT Adms. are as follow :

(Rs. in crores)		
Year	Budget Allocation	Central Assistance released
1992-93	15.00	11.60
1993-94	22.00	21.50
1994-95	25.00	24.41

From 1979-80 till 1994-95, 749 towns were covered under IDSMT and Central Assistance for project implementation amounting to 230.17 crores was released. Till 30.6.1995 the State Governments/UT Administrations have reported a total expenditure of Rs. 339.66 crores under IDSMT.

#### Technological Assistance to Mauritius

575. SHRI RAM KAPSE : Will the PRIME MINISTER be pleased to state :

(a) whether Government of Mauritius has sought technological assistance to develop its manufacturing base; and

(b) if so, the details thereof and the steps taken in this direction?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) and (b). A Joint Task Force consisting of representatives from the Confederation of Indian Industry and Mauritian Chamber of

Commerce and Industry have recommended a technology development and cooperation programme between the two countries.

India has been rendering assistance for upgradation of industrial training in Mauritius.

[Translation]

#### Acquisition of places by Army

576. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to acquire certain places in the country, specially in Gujarat for military purposes;

(b) if so, the details thereof, State-wise; and

(c) the amount of compensation likely to be paid to the evacuees, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE-RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) and (c). The State-wise details of land proposed for acquisition and the estimated compensation including the transfer value payable for State Government lands are indicated in the *Statement* attached.

#### STATEMENT

Sl. No.	State/Union Territory	Area (in acres)	Estimated compensation (in Rupees)
1.	Andhra Pradesh	2134.681	10,15,38,434
2.	Assam	2319.773	5,01,76,465
3.	Arunachal Pradesh	5229.757	83,11,621
4.	Bihar	3.90	2,60,714
5.	Gujarat	5769.822	13,77,70,614
6.	Haryana	20.363	13,70,600
7.	Himachal Pradesh	1647.891	5,09,63,685